

(b) if so, the salient features of the disclosure made by the Expert Committee; and

(c) the action proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) to (c). Part-I of the Expert Committee's report in respect of the Central Sheep and Wool Research Institute, Avikanagar, has been received so far.

Findings of the report are under consideration of the Indian Council of Agricultural Research.

रतलाम में केन्द्रीय विद्यालय खोलना

2836. श्री दिलीप सिंह भूरिया : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रतलाम में जहाँ केन्द्रीय सरकार और रेलवे के बहुत से कार्यालय हैं, केन्द्रीय विद्यालय स्थापित करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है ?

शिक्षा और समाज कल्याण मंत्री (श्री एस० बी० चव्हाण) (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Development of non-cement Building Material

2837. SHRI KRISHNA PRATAP SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have asked the Cement Corporation of India to develop non-cement building materials and cement mixtures which are cheaper and equally effective; and

(b) if so, the details in this respect and whether any such material has since been developed?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) Does not arise.

Spray on Coconut Trees in Kerala

2838. SHRI A. NEELALOHITHA-DASAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Kerala has submitted any scheme on comprehensive spraying of coconut trees as well as removal and rehabilitation of diseased plants for the assistance from I.C.A.R. and Central Government;

(b) if so, the details of the scheme;

(c) the action taken by the Central Government on it; and

(d) the action, the Central Government propose to take further?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) The Government of Kerala has requested central assistance in support of the following two schemes which they have sanctioned and implemented:

(i) Scheme for spraying coconut palms to control leaf rot disease.

(ii) Comprehensive Coconut Development Programme.

For the first scheme they have sanctioned an amount of Rs. 167.50 lakhs for 1980-81 as against an estimated expenditure of Rs. 645.45 lakhs. The difference of the amounts is to be recovered from the coconut growers. This programme envisages two rounds of

sprays, one before the onset of Monsoon and the other after the Monsoon.

For the other scheme, a sum of Rs. 150.00 lakhs has been sanctioned for 1980-81. This is aimed at arresting the deterioration in the production of coconut and productivity of Coconut palms and thereby to improve the economic condition of the Coconut cultivators especially small and marginal farmers.

(c) The proposal of the Kerala Government was discussed in the Special General Body Meeting of the Indian Council of Agricultural Research on October 10, 1980. It was pointed out in the meeting that the role of the Indian Council of Agricultural Research is primarily to continue and intensify research on the root wilt and other diseases of coconut and no efforts were being spared to find the cause and remedy for the root wilt disease. However, based on the available information, a number of remedial measures have been worked out which have been made available for application in the afflicted gardens by the Kerala Deptt. of Agriculture.

The Special General Body of the ICAR also decided that a comprehensive paper covering all the major aspects of the coconut root wilt disease as well as the future research and management strategy should be presented and discussed in the next Governing Body Meeting of the Indian Council of Agricultural Research to be held in December, 1980.

Earlier in reply to an Unstarred Question No. 796 of S/Shri T. Basheer and O. J. Joseph (Rajya Sabha 26-11-1980) relating to item (a) and (c) of the present question, Department of Agriculture of the Government of India had stated that the Technical Committee set up by the Department of Agriculture and Cooperation for declaration of a post of National importance, in its meeting held on 3-11-1980, did not recommend the inclusion of the Coconut root wilt disease in

the list of diseases of National importance on the ground that neither the cause nor the control measures of the disease were conclusively established. In the circumstances, the question of giving assistance to the Government of Kerala for implementation of the scheme did not arise. However, there is a Centrally Sponsored Scheme under which Central assistance is made available for the supply of hybrid seeding and fertilizers to the extent of Rs. 6.34 lakhs as Government of India's share during 1980-81.

(d) The meeting of the Governing Body is scheduled on December 30, 1980. The recommendations emanating from the discussion on the detailed paper will form the basis of future action on the request of the Government of Kerala.

Alleged Irregularities by Delhi and District Cricket Association

2839. SHRI KAMAL NATH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are aware of the gross financial irregularities and manipulation being indulged in by the Delhi and District Cricket Association as reported in the press;

(b) whether the DDCA have had the same President and other Executive Committee Members for the last 15 years;

(c) whether Government have received any complaint in this regard from the Cricket players of Delhi;

(d) whether Government are aware of the financial irregularities being committed by the present Managing Committee; and

(e) if so, whether Government propose to rectify the situation and withdraw recognition from DDCA?